

F. No. J-11013/3/2017-Judicial (Part-2)
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

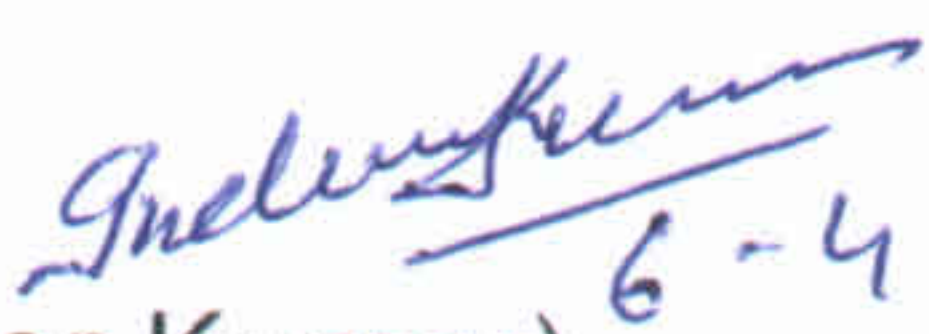
Shastri Bhawan, New Delhi,
Dated 6th April, 2018

ORDER

The President is pleased to allow the following five Additional Solicitors General of India to appear before the High Courts as mentioned against each, on the terms and conditions including fees applicable to Additional Solicitors General of India, as laid down in the Law Officers (Conditions of Service) Rules, 1987, until further orders.

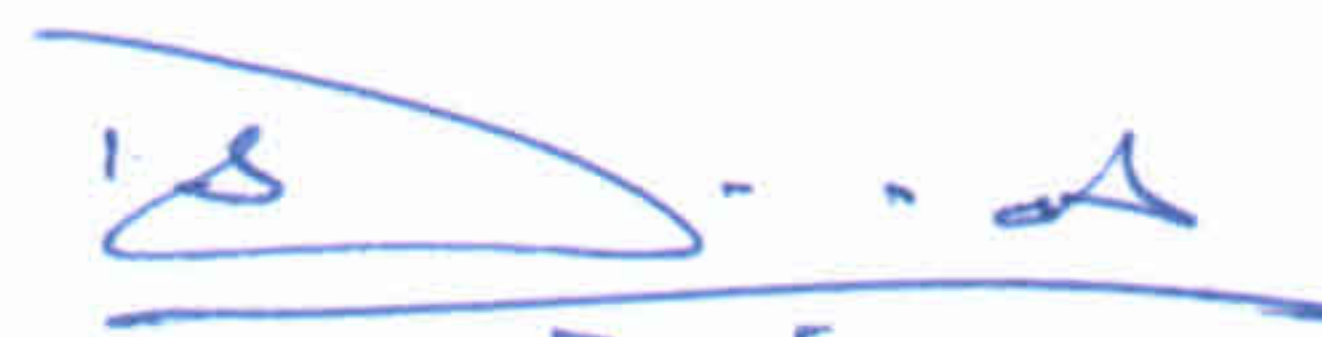
Sl. No.	Name of the ASGI	Name of the High Court appointed for
1.	Shri Prabhuling K. Navadgi	High Court of Karnataka
2.	Shri Satya Pal Jain	Punjab & Haryana High Court
3.	Shri Satya Darshi Sanjay	High Court of Patna
4.	Shri K. M. Nataraj	Southern Zone
5.	Shri Kaushik Chanda	High Court of Calcutta

2. Hindi version of this order will follow.


(Inder Kumar) 6-4-18
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to MSL&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/ PS to all JS&LA in the Main Sectt.
2. The PS to AGI/PS to SGI/PS to all Addl. Solicitors General of India.
3. All the five ASGs listed above.
4. All the Branch Secretariats at Mumbai, Kolkata, Chennai & Bengaluru.
5. The Incharge, Litigation (High Court/CAT) Section.
6. The Registrar, High Court Bangalore, Punjab & Haryana High Court, High Court of Patna, High Court of Judicature at Hyderabad, High Court of Kerala and High Court of Calcutta.
7. The Cash (LA) Section with request to continue the payment of retainership fee as per entitlement of Addl. SGIs to the above listed ASGs with effect from the dates as shown against each in the table in para 1 above, till further orders.
8. The Pay & Accounts office, Department of Legal Affairs, New Delhi.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Guard File/Judicial Section with 5 spare copies.


(D. Srinivas)
Section Officer (Judicial)
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